

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A. NO: 471/92

199

T.A. NO:

DATE OF DECISION 17.7.1992

SHRI A.K.WAGHARE

Petitioner

SHRI D.B.WALTHARE

Advocate for the Petitioners

Versus

UNION OF INDIA AND ORS

Respondent

Shri Ramesh Darda

Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. JUSTICE S.K.DHAON, Vice-Chairman

The Hon'ble ~~Mr.~~ USHA SAVARA, MEMBER (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

S.K.DHAON
(S.K.DHAON)
V/C

mbm*

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH
CAMP AT NAGPUR

O.A.NO.471/92

Shri A.K.Waghare,
Nagpur

.... Applicant

v/s

The Union of India
and others

.... Respondents

CORAM : HON'BLE MR.JUSTICE S.K.DHAON, Vice-Chairman

HON'BLE USHA SAVARAO, MEMBER (A)

Appearance :

Shri D.B.Walthare,Adv.
for the applicant

Shri Ramesh Darda, Adv.
for the respondents.

ORAL JUDGEMENT

17.7.1992

(PER : JUSTICE S.K.DHAON, Vice-Chairman)

On 9th November 1989, the Senior Superintendent of Post Offices terminated the services of the applicant in the purported exercise of power under Rule 6 of Extra Departmental Agents Conduct Rules 1964. The applicant preferred an appeal which was dismissed on 24.1.1992 by the Director Postal Services. The two orders are being impugned in the present application.

2. A counter affidavit has been filed on behalf of the respondents. Shri Ramesh Darda, learned counsel for the respondents having been heard in opposition to this application.

3. We have gone through the appellate order and, in our opinion, it is rather cryptic. The Appellate Authority should have given some reason in support of his order. We, therefore, direct him to re-hear the appeal of the applicant and pass a fresh order. If, he decides to reject the appeal, he should give reasons in support of his order.

4. The application succeeds in part. The order dated 24.1.1992 passed by appellate authority is quashed. There shall be no order as to costs.

L. Savara
(USHA SAVARA) 7.7.92
M/A

S.K.D.
(S.K.DHAON)
V/C

srl